

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "E": NEW DELHI  
BEFORE SHRI R. K. PANDA, ACCOUNTANT MEMBER  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER  
(Through Video Conferencing)

ITA No. 5511/Del/2019  
(Assessment Year: 2001-02)

Kansal Fincap Ltd, C/o. Raj Kumar & Associates, CA L-7Am (LGF), South Extn. Part-II, New Delhi PAN: AAACK5664M (Appellant)	Vs.	ITO, Ward-5(1), New Delhi  (Respondent)
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Assessee by :	None
Revenue by:	Shri Gaurav Pundir, Sr. DR
Date of Hearing	29/09/2021
Date of pronouncement	29/09/2021

ORDER

PER R. K. PANDA, A. M.

1. This appeal is filed by the assessee against the order passed by the Id CIT(A)-5, New Delhi dated 25/04/2019 for Assessment Year 2001-02.
2. None appeared on behalf of the assessee, however, the assessee has sent an email dated 21/08/2021 wherein, it is submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form No. 3 and therefore, it was stated that the appeal of the assessee may be treated as withdrawn.
3. The Id DR did not have any objection to the same.
4. We have carefully perused the letter dated 21/08/2021 submitted by the assessee along with Form No. 3 for Assessment Year 2001-02. The assessee has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020. In view of this the appeal of the assessee is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.  
Order pronounced in the open court on 29/09/2021.

-Sd/-  
(SUCHITRA KAMBLE)  
JUDICIAL MEMBER

-Sd/-  
(R. K. PANDA)  
ACCOUNTANT MEMBER

Dated: 29/09/2021  
A K Keot

Copy forwarded to

1. Applicant
2. Respondent

3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi